

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

CP No. 118 (ND) 13

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.09.2017**

**NAME OF THE COMPANY:** Radhey Shyam Sharma Vs. Shrimat Mahaveer Buildcom (P) Ltd. & Ors

**SECTION OF THE COMPANIES ACT:** 397/398

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
--------------	-------------	--------------------	-----------------------	------------------

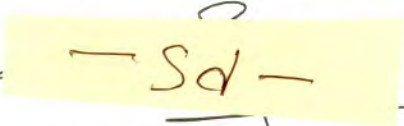
For the Petitioner (s) : Counsel for the Petitioner

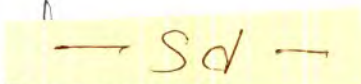
For the Respondent (s): Son of Respondents 2 & 3

**ORDER**

The son of Respondents 2 & 3 is present in Court and prays for some time to engage a counsel as Respondent 3 is in judicial custody. Notwithstanding the fact that the petition can be disposed of on the basis of the pleadings already been on record, in the interest of justice, a last opportunity is granted to the Respondents to engage a counsel. It is however being made clear that if they are not represented on the next date of hearing, their pleadings will be taken into account for disposal of the case.

Adjourned to 9<sup>th</sup> October, 2017.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**